

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 184/TT/2013

Subject : Approval of transmission tariff for
(i) +_500 kV Mundra- Mohindergarh HVDC bi-pole
transmission line with associated substations, bays,
electrode lines and associated 400 kV lines and
(ii) 400 kV, D/C Mundra- Dehgam transmission line with
associated system for tariff period 2009-2014 from date of
grant of transmission license to 31.3.2014

Date of Hearing : 13.11.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Adani Power Limited

Respondents : Power Grid Corporation of India Ltd & 39 others

Parties present : Shri Amit Kapur, Advocate, Adani Power Ltd
Ms. Poonam Varma, Advocate, Adani Power Ltd
Shri Gaurav Dudeja, Advocate, Adani Power Ltd
Shri M.G Ramachandaran, Advocate, HVPNL
Shri Kumar Mihir, Advocate, HVPNL
Shri Vivek Narayan Sharma, Advocate, Delhi Transco Ltd
Shri S.P Singh, Delhi Transco Ltd.
Ms. Abiha Zaidi, POSOCO

Record of Proceedings

The learned counsel for the petitioner submitted as under:-

- (a) There are 40 respondents but replies have been received only from WRLDC, NRLDC, GUVNL, MPPMCL, MSEDCL, Delhi Transco Ltd, and Rajasthan discoms. Delhi Transco has requested to be deleted from the list of



respondents and the petitioner does not have any objection to the request. Rejoinder will be filed soon;

- (b) The main issue is the claim of the petitioner for allowing annual fixed cost on the basis of the capital cost as on the date of issue of licence and the Commission has in its order dated 18.12.2013 taken note of this while observing that the issue of commercial operation of the subject transmission system shall be considered at the time of determination of final tariff;
- (c) It has been clearly stated in the order granting licence to the petitioner that Haryana utilities would become customer from the date the dedicated transmission line is converted into ISTS line, i.e. 29.7.2013.

2. The learned counsel for Haryana and Gujarat utilities submitted that HVPNL will bear the charges as per the PPAs between the petitioner and Haryana utilities. As regards Gujarat, since GUVNL is not using the assets covered in the instant petition, it need not bear any transmission charges for the subject transmission assets.

3. The Commission observed that the petitioner is required under Regulation 15 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other Related Matters) Regulations, 2009 to maintain separate account for the transmission business. The learned counsel for the petitioner clarified that separate accounts are being maintained. He further submitted that consequent to the High Court's order for demerger of the Adani Power Limited into separate companies for generation and transmission, the segregated accounts are under preparation.

4. The Commission directed the petitioner to submit the following information, on affidavit with advance copies to the respondents, by 5.12.2014:-

- a) The sub-clause of Regulation 9 of the 2009 Tariff Regulations under which additional capital expenditure has been claimed;
- b) Single line diagram and details of Assets-wise bays at each sub-station;
- c) Segregation of cost of HVDC and AC Systems;
- d) Status of the separation of account in compliance of Regulation 15 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other Related Matters) Regulations, 2009;
- e) Opening balance sheet as on the date of licence;
- f) Details of the equity converted from their parent Company, Adani Enterprises, along with terms and conditions;
- g) Rejoinder to the replies of MSEDCL and Rajasthan discoms, if any.

5. The Commission directed that due date of filing the information should be complied with and information received after the date shall not be considered while passing the order.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief Legal

